

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-1095(ND)2019**

**CORAM:**

**PRESENT: MR. L. N. GUPTA  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
15.11.2019**

**NAME OF THE COMPANY: Ms. Ritu Tandon V/s. M/s. Rain Automotive  
India Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

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**Present: Mr. Rajnish Kumar Jha, Advocate for RP  
Mr. Soundara Rajan, Advocate for the Respondent**

**ORDER**

CA 1486/2019 has been filed by way of status report. It is submitted that the COC is of the opinion that the liquidation of the Corporate Debtor should be initiated since no resolution plan is possible. Let further details be given as to whether any resolution plan had been received upon inviting expressions of interest in Form G.

Notice of the CA be issued to Ex-Directors. Dasti. To come up on 2<sup>nd</sup> December 2019.

CA 1094/2019 has been filed by the RP for non-payment of his dues during the period of his acting as the IRP.

It is submitted by Ld. Counsel appearing for some Financial Creditors on the COC the expenses of the RP were approved. It is not clear whether the sum of Rs. 2 lakhs initially given by the Operational Creditor to meet the immediate expenses have been reimbursed to her by the COC by the RP.

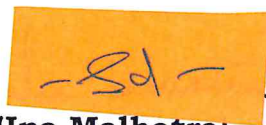
Upon furnishing the bills of expenses incurred by the RP, the Financial Creditor shall reimburse the same in addition to the approved fees of the IRP.

The IRP shall also take steps to return the initial amount to the petitioner in terms of the order of admission.

To come up on 2<sup>nd</sup> December 2019.



**(L. N. Gupta)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**